

1

2

Rontak	Vikrant Sharma & Co.
Muzzafarnagar	Harish Kumar
Ganaur	Ashok Kumar
Delhi Shahdara	S. Veer & Co.
Delhi Subzimandi	R.D. Bimal & Co.
Delhi Main	A.H. Wheeler & Co. Sarv Sewa Sangh Parkashan
Ghaziabad	A.H. Wheeler & Co.
Minto Bridge	K.P. Prince & Co.
New Delhi	Geeta Press M/s. M.S. Pankaj & Co. M/s. Sarv Sewa Sangh Parkashan
Hazrat Nizamuddin	N.C. Jain & Sons
Delhi Kishan Ganj	M. Bhumiya ji
Meerut City	Jai Chand
Meerut Cantt.	Bhajan Lal
Modinagar	Sanjay Diwan
Jakhai	Des Raj

Awarding of Bookstall Contracts

4112. SHRI VISHWASRAO RAMA-
RAO PATIL: Will the Minister of
RAILWAYS be pleased to state:

(a) whether there is any policy for awarding of Book stall contracts to second contractor except Sarvodaya & Geeta Press at the stations/platforms where contractor already exist, other than those platforms which were constructed on or after 1st January, 1976;

(b) if so, what are the details of stations where second bookstall contractors have been appointed; and

(c) if the answer to part (b) above be in the negative, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD): (a) to (c) Due to existence of "Sole Selling Rights" clause in the agreement with the contractor at certain stations, bookstall contracts cannot be given to any other person/firm excepting philanthropic non-profit making organisations like Sarvodaya and Geeta Press at the stations.

Possession of vacated bookstalls at stations

4113. SHRI VISHWASRAO RAM-RAO PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) what are the names of the stations where the possession of bookstalls were not handed over to the Railway by M/s. Gulab Singh & Sons on the 31st May, 1988 as per undertaking given in the Supreme Court; and

(b) what are the detailed actions including realisation of railway dues, for each station taken over by Government after vacation on or after the 31st May, 1988?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD): (a) and (b) Information is being collected and will be laid on the Table of the Sabha.

Non-payment of salary to teachers of Kendriya Vidyalaya, Jorhat

4114. DR. NAGEN SAIKIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that many teachers of Kendriya Vidyalaya, Jorhat were not paid salary for the month of July, 1988 alongwith many others;

(b) if so, whether it is also a fact that these teachers have not been paid because they declined to commit in writing they owe personal allegiance to the Principal;

(c) whether there is any provision in KVS Rules which empower the Principal to withhold payment of salary on this basis; and

(d) if so, the details thereof, and if not, what efforts are being/have been made to pay the salary and to stop its recurrence?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): (a) to (d) The Unit Secretary of All India Kendriya Vidyalaya Teachers' Association has sent a telegram to the Headquarters of Kendriya

Vidyalaya Sangathan alleging non-payment of salaries for the month of July, 1988 to 20 teachers. The Assistant Commissioner has been asked to take appropriate action in the matter.

Rift between principal and teachers of Kendriya Vidyalaya, Nagaland

4115. DR. NAGEN SAIKIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any rift between Principal and some teachers of Kendriya Vidyalaya, Tuli in Nagaland;

(b) if so, the details thereof; and

(c) what efforts have been made or action taken/contemplated to harmonise their relations?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): (a) and (b) The Sangathan has not received any communication indicating rift between Principal and some teachers of Kendriya Vidyalaya, Tuli in Nagaland.

(c) Does not arise.

Declaring TGTs surplus in Kendriya Vidyalaya in Banaras Hindu University area

4116. DR. NAGEN SAIKIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that some Trained Graduate Teachers of Kendriya Vidyalaya in Banaras Hindu University area were declared surplus and ordered transfer therefrom during the academic session 1987-88;

(b) if so, what are the details thereof; and

(c) whether they have been brought back since then?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT